

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO.

64 OF 1998

Applicant(s) Shree K. prasad
-VS-

Respondent(s) Union of India & ors

Advocate for Applicant(s) Mr. A. Dasgupta
Mr. B. Bhaumik
Mr. S. Chakrabarty
Deb Roy

Advocate for Respondent(s) Mr. A. Choudhury
Sri. Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>NOTED IN IL On 7.4.98 at 11.30 time C.O. No. 50/- de 11.30 time IPO 20 No. 755755 Dated 2.6.98</p> <p><i>[Signature]</i> Dy. Registrar 6/4/98 24/3.4</p> <p>Requisite 5 copies have been filed.</p> <p><i>[Signature]</i> 3.4. Registration</p>	<p>7.4.98 (1)</p> <p>pg 13/4 20.4.98 (2)</p>	<p>On the prayer of Mr M.Chanda on behalf of Mr A.Dasgupta,learned counsel for the applicant the case is adjourned till 20.4.98 for admission on the ground of sickness of Mr Dasgupta's son. Mr A.K. Choudhury,learned Addl.C.G.S.C has no objection.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>Heard Mr A.Dasgupta,learned counsel appearing on behalf of the applicant and Mr A.K.Choudhury,learned Addl.C.G.S.C for the respondents. Mr Choudhury is to take instruction by 5.5.1998.</p> <p>List on 5.5.98 for admission.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

pg
13/4
21/4

0-A 64/98 (2)

Notes of the Registry	Date	Order of the Tribunal
<p>Please comply immediately.</p> <p>rs G15</p>	5.5.98 (3)	<p>Application is admitted. Issue notice on the respondents immediately.</p> <p>List on 3.6.98 for written statement and further orders.</p> <p>Member</p> <p>Vice-Chairman</p>
<p>8.5.98</p> <p>Service of Requisite has been sent and issued to the respondents vide Despatched No. 1251-55 Dt. 13.5.98.</p>	pg rs G15 3.6.98 (4)	<p>Two weeks further time is allowed for filing of written statement on the prayer of Mr S.Ali on behalf of Mr A.K. Choudhury, Addl.C.G.S.C.</p> <p>List on 11.5.98 for written statement</p> <p>Vice-Chairman</p>
<p>27.5.98</p> <p>Notice duly served on respondents No. 1, 3, 5.</p>	pg rs A16 19-6-98 (5)	<p>Case is ready for hearing. List for hearing on 5-11-98.</p> <p>Member</p> <p>Vice-Chairman</p>
<p>Boo</p> <p>w/s has not been served</p>	lm rs 22/6 5.11.98	<p>Division Bench is not available. The Case is adjourned to 20.1.99.</p> <p>Vice-Chairman</p>
<p>1) Notice duly served on A.Nos. 3 & 5. The other respondents are still awaited</p> <p>2) No w/s has been served</p>	pg 21-1-99	<p>Passed over.</p> <p>By order</p>
<p>18/6 Written Statement filed on behalf of The R. Nos. 1, 2, 3, 4 and 5</p>	22.1.99	<p>Adjourn to 27-1-99.</p> <p>By order</p>
<p>20-1-99</p> <p>22.1.99</p>		<p>Adjourn to 25.3.99.</p>

3

OT 64/98

Notes of the Registry

Date

Order of the Tribunal

24-3-99

Written statement - by
seen b:ed

SD
24/3

25.3.99

The case is otherwise ready for
hearing. Let the case be listed for hearing
on 31.5.99.


Member


Vice-Chairman

trd

8/5
26/3/99

31.5.99

The applicant is found absent when
called. Applicant has engaged three
counsel. None of them is present before
this Tribunal. Mr A. Deb Roy, learned Sr.
C.G.S.C is present for the respondents.
The case is dismissed for default.


Member


Vice-Chairman

15.6.99

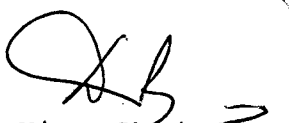
Copies of the order
have been sent to the
D/Sec. for issuing the
line to the L/Advocate
of the parties. vide Dispatch
No. 2039 to 2040
dated 21-6-99.

pg

11/6/99

16.8.99

In view of the order passed in
Misc. Petition No.181/99 the original
application is restored to file. Fix it
on 14.9.99 for hearing.


Vice-Chairman

trd

8-11-99

W/Statement - by
b:ed.

SD
8/11

14-9-99




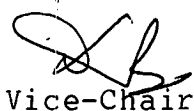
Case is ready for hearing. List
for hearing on 9-11-99.


Member


Vice-Chairman

lm

(4)

Notes of the Registry	Date	Order of the Tribunal
<p>17-11-99</p> <p>No case is ready for hearing.</p> <p>JS 17/11</p> <p>29.11.99</p> <p>Copy of order has been sent to the D/Sec for issuing the summons to the L/Advocates of the parties.</p> <p>HP</p> <p>Issued vide J.Ms. 4556 to 4558 D.W.</p> <p>2.12.99</p> <p>HP</p>	<p>9-11-99</p> <p>lm</p> <p>18.11.99</p> <p>nkm</p> <p>24/11/99</p>	<p>On the prayer of Mr.B.S.Basumatary learned Addl.C.G.S.C. case is adjourned to 18-11-99 for hearing.</p> <p>  Member </p> <p>  Vice-Chairman </p> <p>Mr A. Dasgupta, learned counsel for the applicant submits that Mr A. Deb Roy, learned Sr. C.G.S.C. has informed him that all the reliefs have been granted to the applicant. Therefore, Mr Dasgupta wants to withdraw the application. Mr Deb Roy also informs this Tribunal that the reliefs have since been granted to the applicant.</p> <p>Accordingly the application is withdrawn on the basis of the information received by the Sr. C.G.S.C. However, if later on it transpires that factually it is not correct, the applicant will be at liberty to approach this Tribunal.</p> <p>  Member </p> <p>  Vice-Chairman </p>